



HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH
Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2019/

3397

Dated: 3/12/2019

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi-110001.

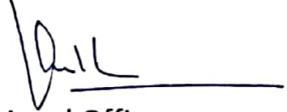
Sub: OA No. 571/2019 titled as Umed Singh Vs State of Haryana.

Ref: NGT order dated 13.08.2019.

The Hon'ble National Green Tribunal vide order dt. 13.08.19 has directed that HSPCB look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to the Tribunal.

In regard of above find enclosed herewith the factual and action taken report in matter of above said 571/2019 titled as Umed Singh Vs State of Haryana. The next date of hearing 04.12.2019.

DA/As above


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/ BDR/2019/

Dated:

A copy of the above is forwarded to the Sh. Anil Grover, Additional Advocate General, A-174, 2nd Floor, Defense Colony, New Delhi-110024 for information.


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/ BDR/2019/

Dated:

A copy of the above is forwarded to the SEE-II, HSPCB, Panchkula for information, please.


Regional Officer
Bahadurgarh Region

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No.571/2019

IN THE MATTER OF:

Umed Singh	...	Applicant
Versus		
State of Haryana	...	Respondent

**REPORT ON BEHALF OF HARYANA STATE
POLLUTION CONTROL BOARD IN COMPLIANCE
OF ORDER DATED 13.08.2019**

MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took notice of the complaint letter alleging illegal installation of RO Plant for commercial purposes at Village Hamayupur, District Rohtak, Haryana by Devender S/o Om Prakash S/o Rishal Singh and extraction of ground water. The Hon'ble Tribunal directed that Haryana State Pollution Control Board (HSPCB) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Hon'ble Tribunal. The order is being annexed herewith as **Annexure-A.**

2. That the said Unnamed RO Plant / Unit, operated by Devender S/o Om Prakash at Rohtak-Sonepat Road, Village Hamayapur, District Rohtak has been inspected 12.09.2019 and spot inspection report has been prepared. Copy of Spot Inspection Report prepared during inspection is attached herewith as **Annexure-B**. The following deficiencies were observed during inspection of RO Plant:
- (i) During inspection, it has been found that the RO Plant has been installed and operated without permission from HSPCB and without obtaining permission from Central Ground Water Authority (CGWA) for extraction of ground water for commercial purpose.
 - (ii) A huge quantity of potable ground water is wasted as RO reject.
 - (iii) Not provided the provisions for treatment of RO reject water, high DTS RO reject is discharged in to field for irrigation purpose without any treatment.
3. Show Cause Notice (SCN) was issued to unit vide No. HSPCB/BDR/2019/196 dated 13.09.2019 for the deficiencies mentioned above. Copy of SCN issued to unit is attached herewith as **Annexure-C**. The unit has not submitted any reply in this regard, accordingly recommendation for closure

under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 was recommended vide No. HSPCB/BDR/2019/2050 dated 25.09.2019. Copy of recommendation for closure order is attached herewith as **Annexure-D**.

4. The competent authority of the HSPCB has issued closure order vide order No. HSPCB/WMC/BDH-730/2019/317-21 dated 25.10.2019 (copy of closure order is attached as **Annexure-E**). The unit has been visited on 08.11.2019 for complying the closure order issued against the unit and sealed the RO Plant. Photographs showing sealing of RO plant is attached as **Annexure-F**. Compliance report of closure order is also attached herewith as **Annexure-G**.
5. As per direction of Hon'ble National Green Tribunal and HSPCB order dated 29.04.2019 environment compensation has been calculated and sent to Head Office vide No. 3174 dated 07.11.2019 (copy of letter attached as **Annexure-H**).
6. Sanction for prosecution and draft complaint for filing prosecution in Special Environment Court, Kurukshetra has been sent to Competitive Authority vide letter no. 3326 dated

02.12.2019 for vetting the case. (copy of letter attached as **Annexure-I**).

7. From the above, it is evident that this office has taken action against RO Plant/unit. The report is submitted accordingly for kind consideration. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.



Regional Officer, Bahadurgarh Region
Haryana State Pollution Control Board

Place: Bahadurgarh
Date: 03/12/2019

Item No. 28

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 571 of 2019

Umed Singh

Versus

Applicant(s)

State of Haryana

Respondent(s)

Date of hearing: 13.08.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Application is registered based on a complaint received by post

ORDER

Allegation in this letter, which has been treated as an application, is against illegal installation of RO Plants for commercial purposes at Hamayupur, District Rohtak, Haryana by Devender S/o Om Prakash S/o Rishal Singh and extraction of ground water.

Let the Haryana State Pollution Control Board (HSPCB) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within one month from the date of receipt of copy of this order by e-mail at judicial-ngt@gov.in.

A copy of this order, along with complaint, be sent to the HSPCB by e-mail for compliance.

Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010.

List for further consideration on 04.12.2019.

Adarsh Kumar Goel, CJ

S.P. Wangli, JM

Dr. Nagin Nanda, EM

August 13, 2019
Original Application No. 571 of 2019
A





HARYANA STATE POLLUTION CONTROL BOARD, BAHADURGARH
SPOT INSPECTION REPORT

- 1. Name of the industries : Un-named R.O. Plant (Operated by Devender s/o sh. Om Prakash)
- 2. Date of Inspection : Rohtak - Sonapat Road, Vill. Hamayapur, Distt Rohtak.
12/09/2019
- 3. Location of industries : Rohtak - Sonapat Road
- 4. Raw material : Ground Water
- 5. Product : Mineral Water
- 6. Process : Reverse Osmosis (R.O.) Plant
- 7. Name of the M.D/ Director/Partners/Prop. : Sh. Devender s/o sh. Om Prakash
8930019939
- 8. Water Pollution :
 - c) Source of water pollution : Reverse osmosis process
 - d) Status of control devices : Not provided.
- 9. Air Pollution :
 - c) Source of Air pollution : Nil from process
 - d) Status of Control Measures : N.A
- 10. Status of Hazardous Waste : N.A
- 11. Status of D.G. set : 5 KVA without acoustic enclosure.
- 12. Remarks : R.O. plant has been inspected regarding application/complaint received from NGT, New Delhi regarding installation of illegal R.O. Plant and extraction of ground water without permission. The site has been inspected and found that R.O. plant has been installed and ground water is extracted through Tubewell installed without obtaining permission from Central Ground Water Authority for commercial use. The plant capacity is 16000 ltr/day (as intimated by the owner). R.O. Reject is discharged in the fields for irrigation purpose without any treatment.

Signature of owner/Partner/
Representative/M.D./Manager of the Industry with
designation
Devender s/o sh. Om Prakash

Signature of inspecting
officer/officers
12/09/2019
Ravinder Yadav, ABB

ANNEXURE - C

HARYANA STATE POLLUTION CONTROL BOARD REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH
Ph No. 01276-243077-243078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2019/...~~1964~~...1965

Dated: ...~~12.11~~.../2019

To

M/s Unnamed R.O. plant (operated by Devender S/o Om Prakash)
Rohtak-Sonepat Road, Vill-Hamayapur, Distt.Rohtak

Sub: Show cause notice for closure under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & Control of Pollution) Act, 1981.

Ref: NGT orders dt. 13.08.2019 regarding application of Sh. Umed Singh Vs State of Haryana.

Whereas in reference of NGT order referred above, your unit/RO plant has been inspected on 12.09.2019 and found that you are engaged in the production of mineral water.

Whereas as per Board policy notification dt. 14.07.2016 and further issued vide letter dt. 28.02.2018, Mineralized Water are covered under consent management of Board under Green Category at Sr. No. 53 and hence required to obtain prior Consent to Establish and Consent to Operate from the Board before establishment/operation.

Whereas you have installed tube well for extracting water for RO plant, but you have not obtained permission from Central Ground Water Authority for extraction of ground water.

Whereas you have not installed effluent treatment plant to treat the R.O. reject water.

Whereas you are discharging untreated effluent in to the fields.

In view of the above, you are hereby directed to show cause within 7 days as to why your unit may not be closed and electric connection disconnected including captive powers under section 33-A of Water (Prevention and Control of Pollution) Act, 1974 & 31-A of Air (Prevention and Control of Pollution) Act, 1981 for non-compliance of the provisions of the said Acts.

In case you fail to comply with the deficiencies mentioned above within the above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section 33-A of Water Act, 1974 & 31-A of Air Act, 1981 reproduced as under without giving any further time and notice.

"Section 33-A of the Water Act, 1974 & 31-A of Air Act, 1981" notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

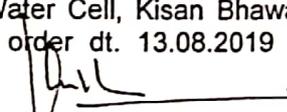
- The closure, prohibition or regulation of any industry, operation or process or
- The stoppage or regulation of supply of electricity, water or any other service


Regional Officer
Bahadurgarh Region

Endst. No. HSPCB/BDR/2019/

A copy of the above is forwarded to Hydrologist, Ground Water Cell, Kisan Bhawan, Opposite Jat College, Delhi Road, Rohtak in reference to NGT order dt. 13.08.2019 for information and further necessary action.

Dated:


Regional Officer
Bahadurgarh Region

DA/As above



HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH
Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2019/ 2050

Dated: 25/9 /2019

To
The Chairman,
Haryana State Pollution Control Board,
Panchkula.

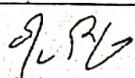
Kind Attn: Sh. Satinder Pal, EE (H.O.)

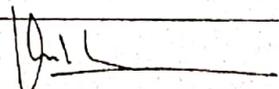
Subject: Recommendation for closure under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and section 31-A of Air (Prevention & control of Pollution) Act, 1981:-
M/s Unnamed R.O. Plant (operated by Sh. Devender S/o Sh. Om Parkash), Rohtak-Sonepat Road, Vill-Hamayapur, Distt. Rohtak.

Ref: SCN issued to unit vide this office letter No. HSPCB/BDR/2019/1964-65 dt. 13.09.2019.

In this connection, it is submitted that the recommendation for closure order for the violation u/s 33-A of Water Act 1974 and 31-A of Air Act 1981 of above said unit is submitted in the prescribed performa received from Head Office vide letter referred above which is as under:-

1.	Name & address of the unit with detail of land (Khasra/Kila/Plot No.) and latitude and longitude of the site.	M/s Unnamed R.O. Plant (operated by Sh. Devender S/o Sh. Om Parkash), Rohtak-Sonepat Road, Vill-Hamayapur, Distt. Rohtak			
2.	Product(s) and bio-products	Green & Drinking Mineralized Water			
3.	Manufacturing process	Green & Drinking Mineralized Water			
4.	Category of the unit	Green & Drinking Mineralized Water			
5.	Status of CTE	Not obtained			
6.	Status of CTO	Unit is running without obtaining CTO from board.			
7.	Date of inspection of the unit	12.09.2019			
8.	Name and designation of the officer(s) inspected the unit	Sh. Ravinder Yadav, AEE			
9.	Detail of violation observed during inspection:	Unit is engaged in process of minized water and discharging their reverse osmosis (R.O.) reject water into fields without any treatment of same and not obtained CTO from the Board. Unit has also not obtained permission from Central Ground Water Authority for extraction of ground water.			
10.	Complaint / Court case, if any.	Complaint in NGT			
11.	Detail of sampling and analysis of effluent/air emission exceeding the norms.	Type of sample	A/R no. & date	Parameter	Results
		N.A.	N.A.	N.A.	N.A.
		N.A.	N.A.	N.A.	N.A.
		N.A.	N.A.	N.A.	N.A.
12.	Reasons for not collection of samples, if not collected.	Unit has closed down its process during inspection.			
13.	Detail of Show Cause Notice issued with date.	Act	Section	No. & date	
		Water	33-A	1964-65 dt. 13.09.2019.	
		Air	31-A	1964-65 dt. 13.09.2019.	
14.	Mode of issue of show cause notice.	Show cause notice for closure through Regd. Post vide this office HSPCB/BDR/2019/1964-65 dt. 13.09.2019..			
15.	Detail of reply of Show Cause Notice, if any received.	Unit has not submitted any reply of SCN issued.			
16.	Date of fresh inspection with name & designation of inspecting officer to verify the compliance and detail of permission obtained for the same from competent authority.	Not Required.			
17.	Present status of compliance made by the unit, if any after issue of show cause notice.	No compliance made by the unit and unit is running without obtaining CTO from the board.			
18.	Detail of violation for which closure action recommended.	During inspection unit was found operating without obtaining CTO from the Board and not installed required pollution control measures.			
19.	Whether case recommended also for prosecution (if applicable) alongwith reasons if not recommended.	The unit was found operating illegally without obtaining CTO. This office is in the process of collecting the documents to prosecute the unit and its responsible persons. As and when documents will be collected, recommendation for prosecution will be sent to H.O.			
20.	Authority to whom direction to be issued to stop services to the unit.	Executive Engineer UHBVNL Rohtak for disconnect the electricity.			
21.	Final recommendations as per provisions of the Act / Rules.	In view of above facts it is recommended that closure orders may be issued against the unit u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 and 31-A of Air (Prevention & control of Pollution) Act, 1981.			


Ravinder Yadav, AEE
Signature of the Field Officer
& designation
DA/1. Copy of SCN
2. Copy of spot inspection report


Krishan Kumar
Signature of Regional Officer with name
with name & designation



Order

Whereas M/s Unnamed R.O. Plant (Operated by Sh. Devender S/o Sh. Om Parkash), Rohtak-Sonepat Road, Vill. Hamayupur, Distt. Rohtak is engaged in the process of Drinking Mineralized Water and is polluting in nature.

Whereas the unit was inspected on 12.09.2019 and during inspection following non compliances were found:-

1. Unit is running without obtaining CTE/CTO from the Board.
2. Unit has not obtained permission from Central Ground Water Authority for extraction of ground water.
3. Unit is discharging their reverse osmosis (R.O.) reject water into fields without any treatment.

Whereas show cause notice for closure under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 & 33-A of Water (Prevention and Control of Pollution) Act, 1974 was issued to the unit by Regional Office, Bahadurgarh vide letter no. 1964-65 dated 13.09.2019, but unit has not submitted the reply of said SCN.

Whereas, Regional Officer, Bahadurgarh vide his letter no. 2050 dt. 25.09.2019 has recommended the case for initiating closure action against the above said unit under section 31-A of Air (Prevention and Control of Pollution) Act 1981 & 33-A of Water (Prevention and Control of Pollution) Act, 1974.

Whereas, the case has been examined and it has found that unit is grossly violating the provisions of Air (Prevention and Control of Pollution) Act, 1981 & ~~Water~~ Water (Prevention and Control of Pollution) Act, 1974.

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 31- A of Air (Prevention and Control of Pollution) Act 1981 & 33-A of Water (Prevention and Control of Pollution) Act, 1974, it is hereby ordered to close down the operation of the unit M/s Unnamed R.O. Plant (Operated by Sh. Devender S/o Sh. Om Parkash), Rohtak-Sonepat Road, Vill. Hamayupur, Distt. Rohtak by sealing the plant and machinery including DG set & disconnection of electric supply & water supply with immediate effect.

Dated, Panchkula the
17th October, 2019

Ashok Kheterpal
Chairman

Endst. No. HSPCB/WMC/BDH-730/2019/ 317-21

Dated:- 25/10/19

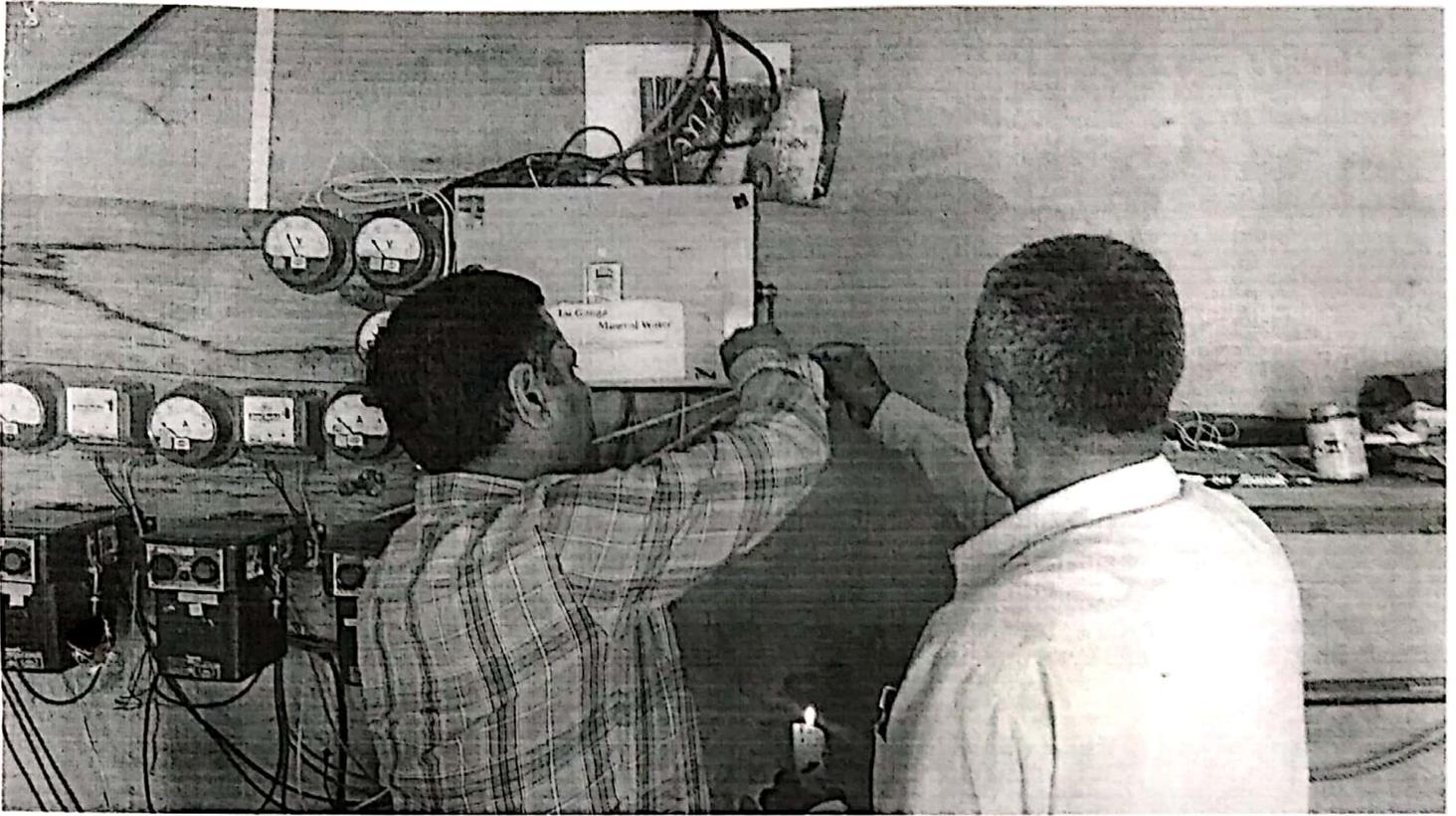
A copy of the above is forwarded to the following for information and necessary action:-

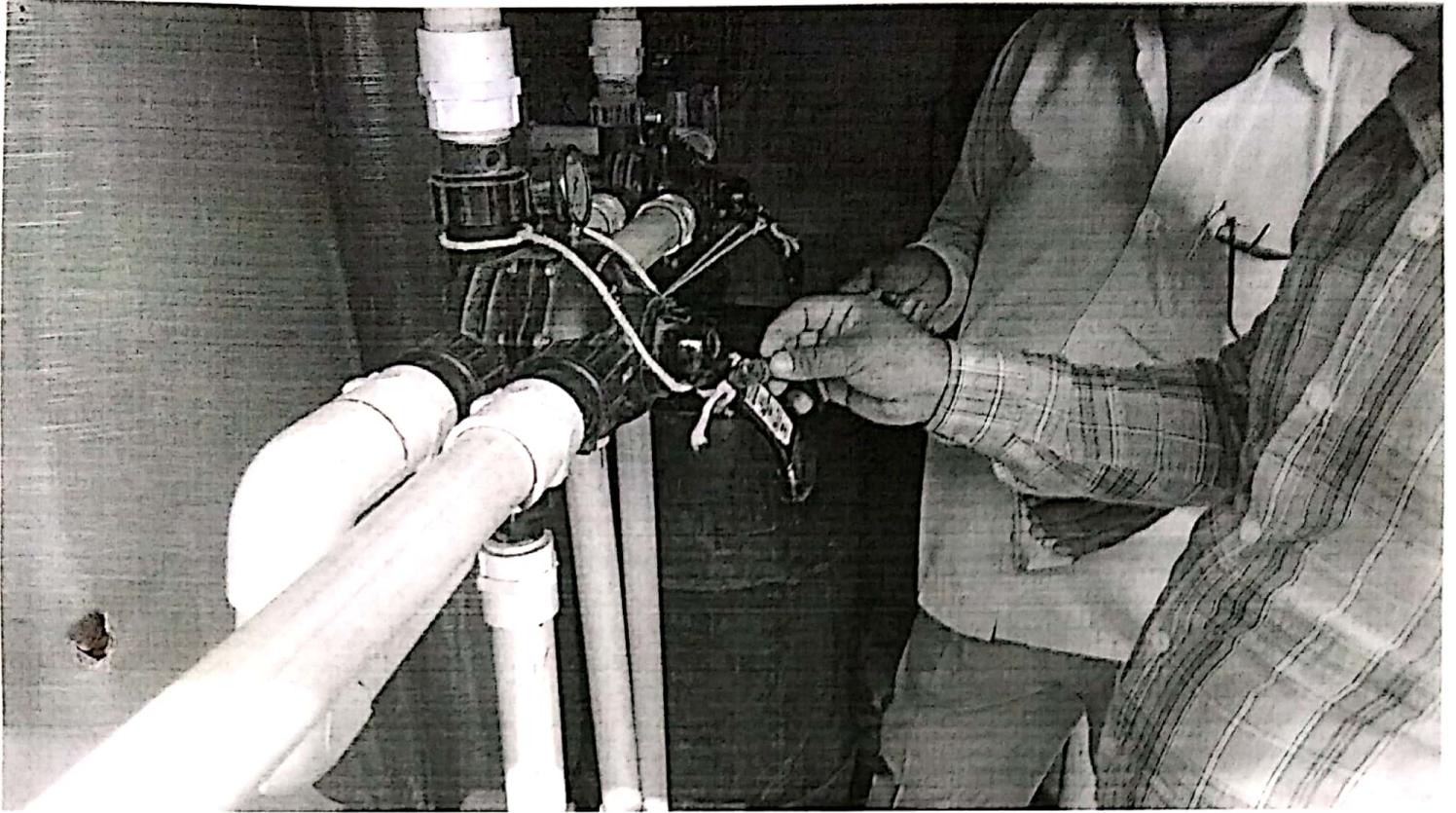
1. The Deputy Commissioner, Rohtak.
2. The Executive Engineer, UHBVNL Rohtak. He is directed to disconnect the electricity supply of the said unit immediately and to submit the compliance report within 3 days positively.
3. The Executive Engineer, PHED Rohtak. He is directed to disconnect the Water supply of the said unit immediately and to submit the compliance report within 3 days positively.
4. The Regional Officer, HSPCB, Bahadurgarh. He is directed to submit the compliance of closure order within 03 days. He is also directed to process the case for imposing environmental compensation to the unit for violation of environmental laws as per policy dated 29.4.2019 of the Board and he will recommend the case for filing prosecution against the unit and it's responsible person for violation of environmental law. Further, he is also asked to submit the copy of spot inspection report of the above said unit.
5. M/s Unnamed R.O. Plant (Operated by Sh. Devender S/o Sh. Om Parkash), Rohtak-Sonepat Road, Vill. Hamayupur, Distt. Rohtak.


Environmental Engineer (HQ)
For Chairman

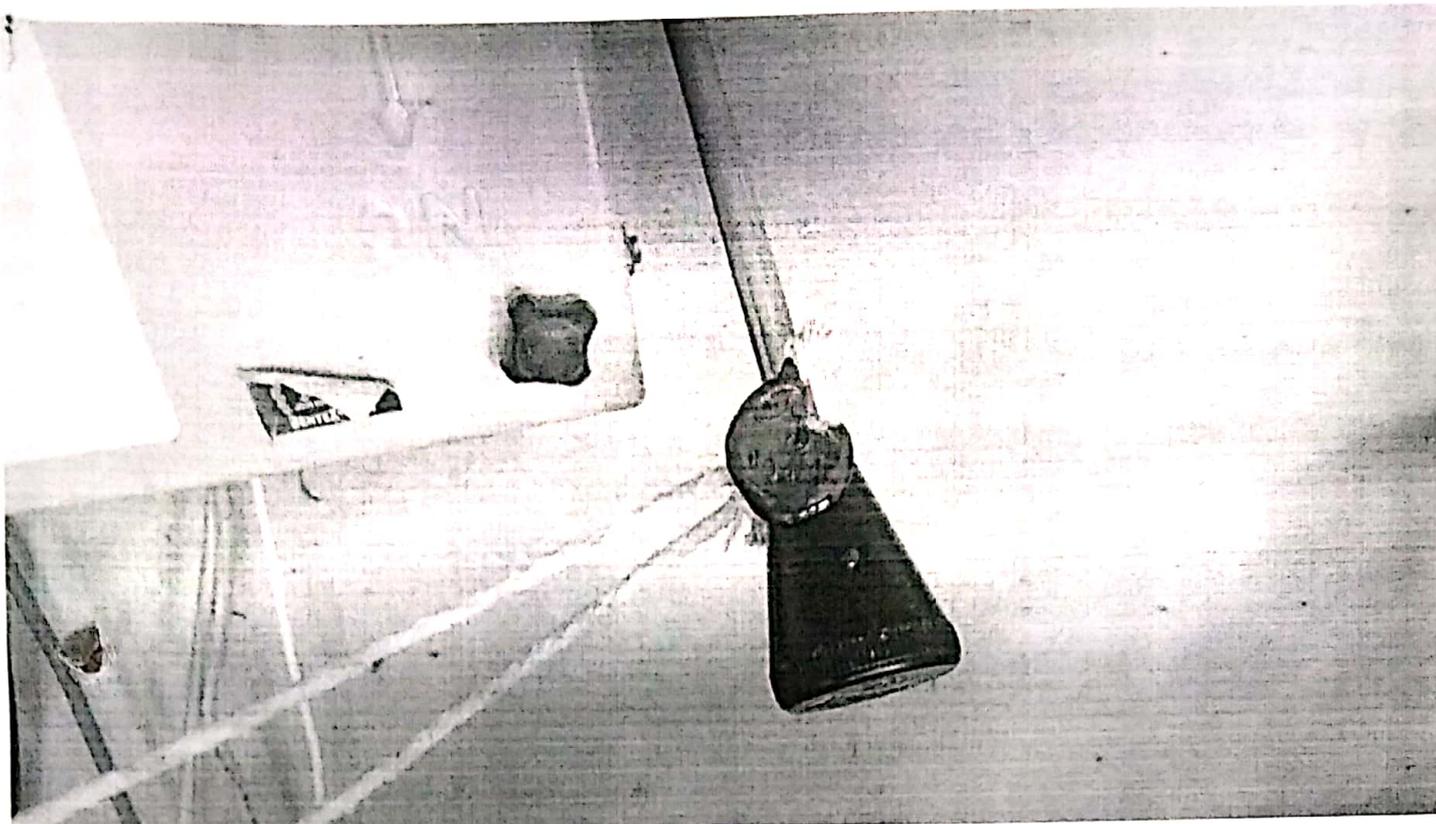
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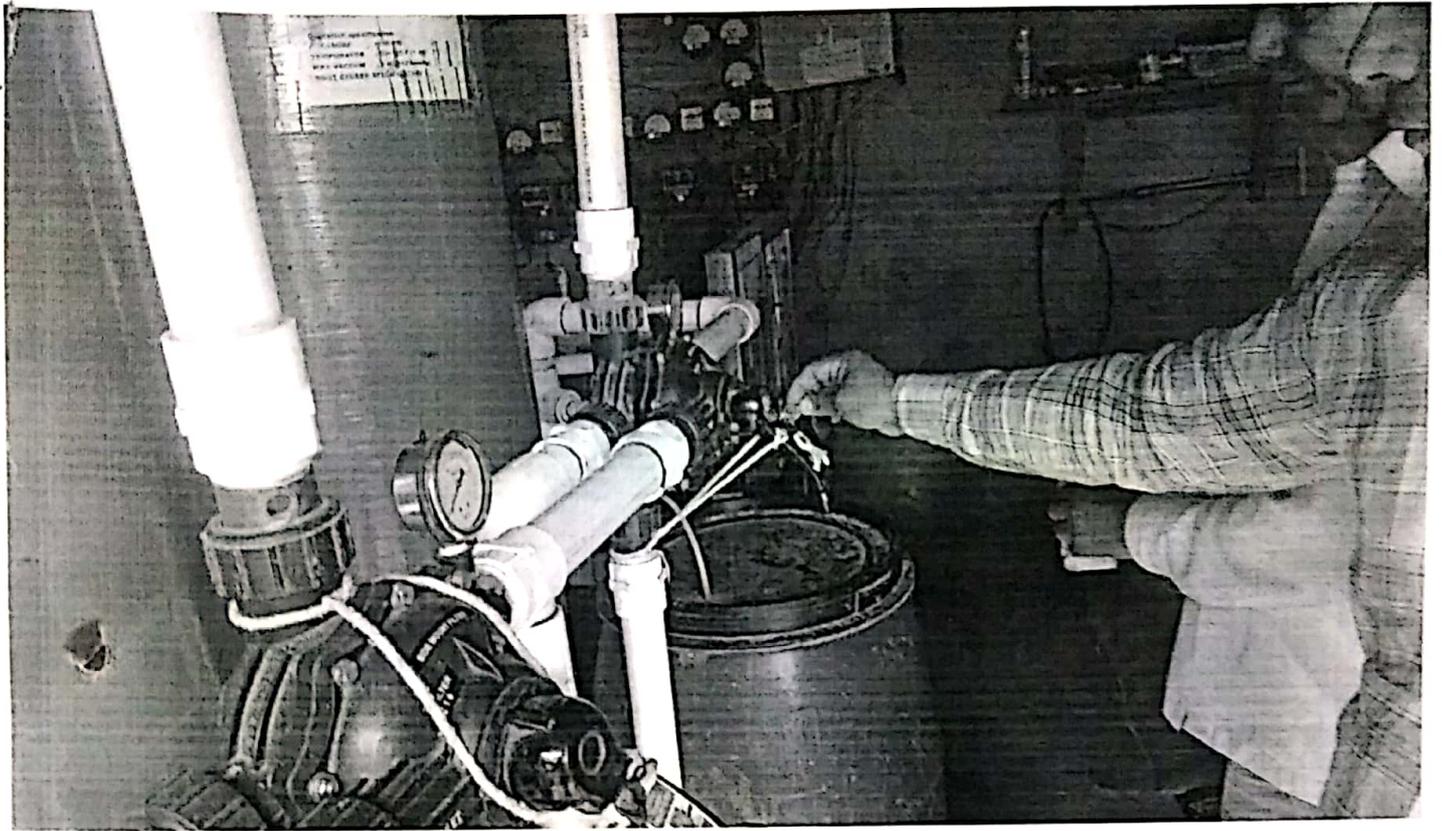
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ANNEXURE-6

HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH
Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2019/2897-2897A Dated: 11/11/2019

To

The Chairman,
Haryana State Pollution Control Board,
Panchkula.

Kind Attn: Sh. Satinder Pal, EE (H.Q.)

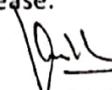
Subject:- Compliance of the closure orders of M/s Unnamed R.O. Plant (operated by Devender S/o Sh. Om Parkash), Vill-Hamayapur, Distt. Rohtak.

Ref: Head Office letter No. 317-21 dated: 25.10.2019.

In compliance to the closure orders issued by the Board vide letter under reference, above said unit has been closed by sealing the Plant and Machinery on 08.11.2019 by concerned field officer Sh. Ravinder Yadav, AEE in presence of representative of the unit. Proceeding of closing of unit is enclosed herewith for information.

Submitted for information and further necessary action please.

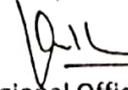
DA/As above


Regional Officer
Bahadurgarh Region

Endst.No. HSPCB/BDR/2019/_____

Dated: _____

A copy of the above is forwarded to the Deputy Commissioner, Rohtak for information please.


Regional Officer
Bahadurgarh Region

Haryana State Pollution Control Board, Bahadurgarh Region, Bahadurgarh
Compliance report of sealing of unit against closure orders passed by Haryana State
Pollution Control Board, Panchkula.

In compliance of the orders passed by Chairman, Haryana State Pollution Control Board, Panchkula vide H.O. letter endst. No. 317-21 dated 25/10/2019 under Section 31-A of Air (Prevention and Control of Pollution) Act, 1981/under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974, the unit M/s Un-Named R.O. Plant (operated by Devender s/o Sh. Om Prakash, Vill. Harayapur, Rohatek has been visited on 2/11/2019 to seal the above said unit by the following officers:-

1. Ravinder Yadav, AEC
2. Kuldeep, F.A.

The representative of the unit Sh. Devender, Prop who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process, the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:-

- 1) Main switch - 1 nos.
- 2) Filters - 4 nos.
- 3) Tanks - 2 nos.
- 4) D.G. Set - 1 no.
7.5 KVA

Sh. Devender, Prop the representative of the unit who was present at the time of sealing and closing down the unit, has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.



(IMPRESSION OF SEAL USED)

[Signature]

Signature of the Rep.
of the unit

[Signature]

Signature of the Officers
of the Board

D. General Perfume

[Signature] S.P. श्री श्रीमदुल्लाहा



HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH,

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2019/ 3174

Dated: 27/11/2019

To

The Member Secretary
Haryana State Pollution Control Board
Panchkula.

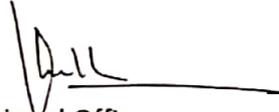
ATMS-78992
27/11/19

Kind Attn: Sh. Satinder Pal, SEE (H.Q.)

Sub: Calculation of Environmental Compensation as per policy order dated 29.04.2019 of the board:--- M/s Unnamed R.O. Plant (operated by Devender S/o Sh. Om Parkash), Rohtak-Sonepat Road, Vill-Hamayapur, Distt. Rohtak.

Please find enclosed herewith the Calculation of Environmental Compensation as per policy order dated 29.04.2019 of the board of Unnamed R.O. Plant (operated by Devender S/o Sh. Om Parkash), Rohtak-Sonepat Road, Vill-Hamayapur, Distt. Rohtak for information and further necessary action, please.

DA/As above


Regional Officer
Bahadurgarh Region



Calculation of Environmental Compensation as per policy order dated 29.04.2019 of the board

Name of the unit : M/s Unnamed R.O. Plant (operated by Devender S/o Sh. Om Parkash), Rohtak-Sonepat Road, Vill-Hamayapur, Distt. Rohtak.

Date of Complaint/Violation observed : 13.08.2019.

Date of order of Environment Compensation : 29.04.2019

Date of inspection /Compliance verified by HSPCB : 12.09.2019

Details of the violation : The said unit is a Reverse Osmosis Plant (R.O. Plant) on the basis of complaint received in Hon'ble National Green Tribunal, New Delhi, the Hon'ble court considered the complaint as Original Application No. 571 of 2019 and directed Haryana State Pollution Control Board (HSPCB) to look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to the Tribunal. The said plant was inspected on 12.09.2019 and found that R.O. plant is operated without obtaining CTE/CTO from the Board and R.O. reject is being discharged into the field for irrigation purposes without any treatment. Accordingly show cause notice for closure was issued vide this office letter No. 1964 dt. 13.09.2019. The plant has already been sealed on 08.11.2019 in compliance of H.O. order No. 317-21 dated 25.10.2019.

Category of the unit : Green

Scale of the unit : Small Scale

Date of issuance of the closure order : 25.10.2019

Date of implementation of the closure order : 08.11.2019

The environmental Compensation is based on the following formula :

$$EC=PI \times N \times R \times S \times LF$$

Where

EC = Environmental Compensation .

PI=Pollution Index of industrial sector =30 for Green category of industries .

N =No. of days of violation = 29.04.2019 to 08.11.2019 = 194 days

R= Factor in rupees=100

S= Factor for scale of operation = 0.5 for small scale

LF=Location Factor =1.0 for unit is located more than 10 KM from Municipal Boundary.

Hence ,

$$EC= 30 \times 194 \times 100 \times 0.5 \times 1 = 291000/-$$

Compensation applicable in this case is Rs. 291000/- (Two lacs ninety one thousand only)



Ravinder Yadav
AEE, Bahadurgarh



Regional officer
Bahadurgarh Region



HARYANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH

Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2019/3326

Dated: 2/12/2019

To

The Chairman
Haryana State Pollution Control Board,
Panchkula.

Sub: Filing of Court Case under Act, 1974 and Air Act, 1981 against M/s Unnamed R.O. Plant (Operated by Devender, S/o Sh. Om Parkash), Rohtak Sonapat Road, Vill- Hamayupur, Distt. Rohtak.

In this connection, it is submitted that the draft complaint for filing the case has been prepared and is required to be vetted from competent authority as per policy of the Board.

In view of above, it is requested that draft for filing prosecution in Hon'ble Special Environment Court, Kurukshetra may please be vetted and approved, so that same could be filed in Hon'ble Special Environment Court at Kurukshetra.

It is submitted for kind information and further necessary action please.


Regional Officer
Bahadurgarh Region